

Shri Sonavane (Pandharpur): The Opposition Members seek an assurance from the Minister of Parliamentary Affairs and he has assured that this discussion will be taken up before we adjourn. I want an assurance from the hon. Members in the Opposition that in order to complete all the business including this discussion, no question of quorum will be raised by Shri Kachavaiya:

श्री सुख चन्द कश्यप: नहीं उठेगा ।

Shri Radhelal Vyas (Ujjain): On a point of order, under rule 25. The rule is specific that on days allotted for the transaction of Government business such business shall have precedence. These two motions cannot be said to be Government business, and what Mr. Rao said will have precedence, and the other business will be taken up thereafter. Of course we are prepared to sit and we are not going to raise the question of quorum; there should not be any apprehension on that score.

Mr. Chairman: It would be illogical to interrupt this now. The Constitution amendment is a tiny thing; it will not take much time.

Shri Jaganatha Rao: Sometimes it takes more than so many hours. That is why, Madam Chairman, I suggest that this might be taken up at 5 O'clock tomorrow.

Mr. Chairman: Tomorrow there is no question hour and even if the Constitution amendment Bill has to be got through, we start at 11 O'clock, latest by one or half past one O'clock this discussion will be over, and we can take up the Constitution amendment Bill immediately thereafter.

Shri Jaganatha Rao: There is not only one Bill; there are four Bills.

Mr. Chairman: Then, I propose that this matter be decided by the Speaker tomorrow.

Dr. L. M. Singhvi: How will they decide and make it public?

Mr. Chairman: I do not see why this should be interrupted in between. If the Government insists on it, they can put it on the agenda and we will know when it is circulated. We now take up private Members Bill.

16.43 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTION

HUNDRETH REPORT

Shri A. Alva (Mangalore): I move:

"That this House agrees with the Hundredth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 1st December, 1966."

Mr. Chairman: The question is:

"That this House agrees with the Hundredth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 1st December, 1966."

The motion was adopted.

16.43½ hrs.

CONSTITUTION (AMENDMENT) BILL*

(Amendment of article 324)

Shri Shree Narayan Das (Darbhanga): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

Mr. Chairman: The question is.

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

Shri Shree Narayan Das: Madam Chairman, I introduce the Bill.

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